

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 216**  
**141/241-242(PB)/2021**

**IN THE MATTER OF:**  
**Saumya Mittal**

... **Applicant/Petitioner**

**Versus**

**Euro Bearings India Pvt. Ltd. & Ors.**

... **Respondent**

**Under Section: 241-242**

**Order delivered on 08.05.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Respondent :**

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

As prayed by Proxy Counsel appearing for Respondent No. 2 to 5 in CP-141/241-242(PB)/2021 and the Petitioner for CP-144/ND/2021 on the ground that the arguing counsel is unwell, the hearing in the captioned matter is deferred to 05.07.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**